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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 772/2023

M/S MRS. BECTORS FOOD SPECIALITIES LTD.

.....Plaintiff

Through: Ms. Zeba Tarannum Khan,
Ms. Sreelakshmi Menon,
Ms. Sruthi Venugopal,
Advocates

versus

M/S NATIONAL BISCUITS AND SWEET MFRS.

.....Defendant

Through: Mr. Shree Prakash Sinha,
Mr. Rishabh Kumar (VC),
Advocates for D-2 to 4.

Mr. Vishesh Kalra, Mr. Hardik
Khatri, Advocates for D-5.

CORAM:

JOINT REGISTRAR (JUDICIAL) Dr. AJAY GULATI

ORDER

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24.07.2024

**I.A. No. 30534/2024 filed by D-5 to condone delay of 68 days
in filing the written statement.**

1. Though notice was issued to the ld. Counsel for the plaintiff on the present IA vide order dated 27.05.2024, the notice could not be served.

2. Ld. Counsel for the plaintiff accepts notice and presses for an opportunity for filing a reply. Let the reply be filed by 04.08.2024. Put up again on the next date.



I.A. No. 8098/2024 filed by defendant no. 5/JK Print Pack for its deletion.

3. Ld. Counsel for the plaintiff prays for some more time to file its reply. Final opportunity is granted to file reply within two weeks. Put up again on the next date.

I.A. No. 34212/2024 filed by defendant no. 2 to 4 for deletion of defendant no. 3 & 4.

4. Notice accepted by ld. Counsel for the plaintiff who presses for an opportunity to file a response. Let the reply be filed within two weeks and rejoinder thereto, within a week on receipt of advance copy of the reply.

5. Matter is already listed before the Hon'ble Court for 05.08.2024. Put up before the Hon'ble Court on the date already fixed i.e. 05.08.2024, for further directions.

**Dr. AJAY GULATI (DHJS),
JOINT REGISTRAR (JUDICIAL)**

JULY 24, 2024/sk

Click here to check corrigendum, if any